(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 451 of 2021/129 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahoor Ahmad Mir

S/O Gh Nabi Mir

R/O Dar Gani Gund, Lone Mohalla, (Aripal (Tral), Pulwama

vide notification No. 820 dated 20.9.19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sough! before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 5972-7-9/29/11 Dated: 24/3/2021

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.

CPC e-Courts High Court of J&K Jammu for uploading on the official

- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahoor Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1/0 of 2031/Ry Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Yazan Ul Yasra D/O Abdul Rahim Mir R/O Farashgund, Soibug, Dahamullah, Budgam

vide notification No. 825 dated 21-69-2619 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: $\frac{5644-51/R4/LP}{}$ Dated: $\frac{2.4/3}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Budgam. 4.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Ms Yazan Ul Yasra, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 908 of 22/Ry Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ranject Singh S/O Rattan Singh R/O Panjana P/O Bhatyari, Tehsil Dansal, Distt. Jammu

vide notification No. 100 6 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: $\frac{5628-35|P||P|}{}$ Dated: $\frac{94/3}{}$ 221

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

CPC e-Courts High Court of J&K Jammu for uploading on the official 5.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ranject Singh, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 406 42021 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Sunashi Jandyal D/O Jagdish Raj R/O Seri Bazar, Tehsil Bhaderwah, Distt. Doda A/P H.No.396, Bakshi Nagar, Jammu

vide notification No. 1202 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{56/2-19}{3}$ $\frac{39}{11}$ Dated: $\frac{24}{3}$

Principal District and Sessions Judge, Bhaderwah. 1.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Sunashi Jandyal, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 384 9 221 Ry Dated: 24/63/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Palvi Bakshi D/O Sanjay Kumar Bakshi R/O Plot No.210, Rehari Colony, Hari Singh Nagar, Jammu

vide notification No. 1086 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registran (Adm.)

No: $\frac{5357-69}{R9/LP}$ Dated: $\frac{29/63}{2.21}$

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K, High Court Bar Association, Jammu.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Palvi Bakshi, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 350 of 2021/Ry Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nelofer Ali

D/O Ali Mohmad Bhat

R/O Imam Khomini Colony near Girls Hr. Secsondary, School, Budgam

vide notification No. 18 dated 09-05-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 5085-92/R9/LP Dated: 294/03/291

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4 President, District Bar Association, Budgam
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Ms. Nelofer Ali, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3/3 of 2021 M Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Iqbal Teeli S/O Ghulam Nabi Teeli R/O Viddy Payeen, Tehsil Srigufwara, Distt. Anantnag

vide notification No. 812 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: $\frac{4650-57/R4/CP}{Dated}$: $\frac{23/03/2.21}{2}$

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S

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Iqbal Teeli, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3789201/4 Dated: 29/03/202/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Abhishek S/O Sh. Kuldeep Kumar R/O H.No.623/A, Ashok Nagar, Satwari, Jammu

vide notification No. 1/20 dated |0-0|-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5309-16}{R9/UP}$ Dated: $\frac{24/63/22}{2}$

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1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K, High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Abhishek, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{37104}{2021}$ Dated: $\frac{24.3.2021}{1}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Chander Bhanu Mahajan D/O Anil Mahajan R/O H.No.39, Sec-3, Channi Himmat, Jammu

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vide notification No. 1/29 dated 10.1.2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)² Registrar (Adm.)
No: 24.3.2021
Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Bar Association, Jammu
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Chander Bhanu Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION . OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:3050 2021 20 Dated: 18 03 /2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Farooq Dar S/O Farooq Ahmed Dar R/ORawalpora, Dar Mohalla, Tehsil Chaapora, Distt. Srinagar

vide notification No. 839 dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Befgh) Registrar (Adm.)

No: 4060-67/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umar Faroog Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 306 1 202/14 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asmat Riyaz

D/O Riyaz Ahmad Bhat

R/O Malyar Pora, Iqbal Colony, Baramulla

A/P Diyarwani, Batamaloo (Near Hope Medicate) Kashi Mohalla Batmallo (H.No.1512), Srinagar

vide notification No. 899 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Registrar (Adm.)

No: 4068-75/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Asmat Riyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:3070)204/24 Dated: 18/03/2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Tanzeel Illahi S/O Sheikh Ishrat Illahi R/O Village Gundow, Tehsil Chillipingal, Distt. Doda

vide notification No. 949 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.

No: 4076-83/24/LP Dated: 18/03/2

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sheikh Tanzeel Illahi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 308 of 2021 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Viren Magotra S/O Rajeev Magotra R/O H.No.284-A, Gole Market Gandhi Nagar, Jammu A/P H.No.212, Sector-2, Channi Himmat, Jammu

vide notification No. <u>885</u> dated <u>18-10-2019</u> for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.

No: <u>4087 –91/04)</u>பி Dated: <u>18/0</u>5

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Viren Magotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Counci! under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:309 0 204/20ated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manzoor Ahmad Lone

S/O Abdul Jabar Lone

R/O Mohalla Gundi Wussan, Kangan, Ganderbal

vide notification No. $\frac{140}{19-09-2019}$ for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh) Registrar (Adm.)

No: 4092-99/P4/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Manzoor Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{311 + 2021/R6}{1000}$ Dated: $\frac{18/63 - 2021}{1000}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar

S/O Herjender Kumar

R/O Vill. Alawal Chack, Miran Sahib, Tehsil R.S. Pura, Distt. Jammu

vide notification No. 1144 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{4108 - 15/R6/19}{}$ Dated: $\frac{18/63/2621}{}$

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Mr. Sanjeev Kumar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3/0 of 2021/FG Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Stanzin Yangdol D/O Chhering Samphel

R/O 24 Village Achanathang, P.O/Tehsil Khalri, Bus Stand Distt. Leh

vide notification No. 1657 dated 12-03-202 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registmar (Adm.)

No: 4/00-07/R6/L1 Dated: 18/03/2021

Copy forwarded to the:

1. Principal District and Sessions Judge, Leh.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Leh.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Stanzin Yangdol, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 304 0 2021 125 Dated: 18/ 03/ 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Snober Azad

D/O Nisar Ahmad Azad

R/O Kakasathoo Jamalatta, Tehsil South, Distt. Srinagar

A/P Peer Bagh Milatabad, Srinagar

vide notification No. 877 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4052 - 59/14/19 Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Snober Azad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:303 9/201/14 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Maqsood Ahmad Mir S/O Mohammad Yousuf Mir R/O Mir Mohalla, Bundzoo, Pulwama

vide notification No. 93 dated 17-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4044-51/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Pulwama.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Magsood Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:302 0)2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Rashid Dar S/O Abdul Rashid Dar R/O Humhama, Billal Mohalla, New Airport Road, Budgam

vide notification No. 787 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beith) Registrar (Adm.)

No: 4036-43/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ishfaq Rashid Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:3018 202/4 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manzoor Ahmad Wani

S/O Gh Mohi ud Din Wani

R/O Kukroosa, Handwara, Tehsil Villagam, Distt. Kupwara

vide notification No. 861 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4028-35/24/LP Dated: 18/03/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Manzoor Ahmad Wani, Advocate

.....for information and necessary action.

Registrar (Adn).

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 300 8) 2021/04 Dated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manhor Singh

S/O Chamail Singh

R/O Swari, Tehe. Kotranka Bakori (Budhail), Rajouri

A/P Rathana Morh, R.S. Pura, Jammu

vide notification No. 868 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4020-27/PC/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Manhor Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 299 0 Joss/202 Dated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Naziya Liyaqat

D/O Syed Liyaqat

R/O Chount Wailwar, Syed Mohalla Tehsil Lar, Distt. Ganderbal A/P Police Housing Colony Qamar Wari, Srinagar

vide notification No. 1051 dated 09-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4012-19/12/19 Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Naziya Liyaqat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 298 0/202/24Dated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naman Suri S/O Pankaj Suri R/O 7-C, Shastri Nagar, Jammu

vide notification No. 870 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4004-11/24) LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Naman Suri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 297 of 204/04 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Ishfaq Hussain S/O Mir Mohd Akram

R/O Tapper, Waripora, Wani Mohalla, Tehsil Pattan, Distt. Baramulla

vide notification No. 865 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3996-4003/24)18 Dated: 18 03 2021

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1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Ishfaq Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 296 1-) 2021/20 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Eijaz Ahmad Malik, S/O Haron Rashid Malik, R/O Boh, D.H.Pora, Kulgam

vide notification No. 27 dated 16-v(-2)9 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beilgh) Registrar₀(Adm.)

No: 3988-95/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kulgam.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Eijaz Ahmad Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:2950 202/24 Dated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mukhtar Hussain Shah

S/O Magsood Hussain Shah

R/O Village Gursai, Tehsil Mendhar, Distt. Poonch

vide notification No. 144 dated 18-06-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3980-87 124 LP Dated: 18 03 2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Poonch.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mukhtar Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:294 0/2021/20Pated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Anwar S/O Naik Mohd R/O Khoriwali, Tehsil Darhal, Distt. Rajouri

vide notification No. 928 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

No: 3972-79/84/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Anwar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:293 of 2021 p. Dated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arsh Vardhak Katoch

S/O Rakesh Singh

R/O H.No.28, Sec-B-1, Lane No.1, Laxmi Puram, Chinore, Bantalab, Jammu

vide notification No. 908 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh) Registrar (Adm.)

No: 3964-71/24/LP Dated: 18/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Arsh Vardhak Katoch, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 292 0/2021/20Pated: 18/03/202)

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Faiqah Nazki D/O Javaid Akhtar Nazki R/O 17-Hill View Colony (East), Sector Ist, Old Airport Road, Rangreth, Budgam

vide notification No. 913 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3956-63/24/LP Dated: 18/03/2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Faiqah Nazki, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2919/201/25 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raies Shafi Wani S/O Mohamad Shafi Wani R/O Namblabal, Pampore, Pulwama

vide notification No. 940 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3948-55/24/LP Dated: 18/03/202)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Raies Shafi Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 290 g 201/20 Dated: 18 03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehraj Mohi ud Din Ganai S/O Ghulam Mouhi ud Din Ganai R/O Suchin Banit, Thesil beerwah, Distt. Budgam

vide notification No. 7/2 dated 9-9-20/9 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3940-47 P4 LP Dated: 18 03 2021

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1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mehraj Mohi ud Din Ganai, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:289 9/2021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Ali Nengroo S/O Ali Mohd Nengroo R/O Jafferpora Gangoo Pulwama

vide notification No. 80 dated 80 dated 80 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3932-39/P4/LP Dated: 18/03/202)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahid Ali Nengroo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:2880/2021/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehboob Illahi

S/O Mohd Riaz Malik

R/O Chowkian Neeli, R/O and P/O, Tehsil Darhal, Distt. Rajouri

vide notification No. 1633 dated 12-03-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3924-31 124 LP Dated: 18/03/2021

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2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mehboob Illahi, Advocate

.....for information and necessary action.

Registrar (Adı

(Exercising powers of Bai Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:287021/24 Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Iqbal Ahmad Lone

S/O Gh Ahmad Lone

R/O Village Wanpora, Tehsil Gurez, Distt. Bandipora

vide notification No. 1664 dated 29-03-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar(Adm.)

No: 3916-23/124/LP Dated: 18/03/202

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Bandipora.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zahid Iqbal Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 286 0/2021/Pated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pranav Jain S/O Sanjeev Jain R/O 95-1/A, East Extension, Trikuta Nagar, Jammu

vide notification No. 871 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3908-15/24/LP Dated: 18/03/2021

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1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pranav Jain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 285 of 2021/Dated: 18/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jahangir Ahmad S/O Mushtaq Ahmad Bajard R/O Hariganimon, Kangan, Taikabal, Ganderbal

vide notification No. 747 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3900-04/24/19 Dated: 18/03/2021

Copy forwarded to the: -

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1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jahangir Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No.3420/221/89 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shabnam Manzoor

I

D/O Manzoor Ahmad Marazie

R/O Maidan Colony, Shairan Mohalla, Kreeri, Distt. Baramulla

vide notification No. 809 dated 20-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{4888-89}{63}$ Ru/1P Dated: $\frac{23}{63}$ 2.21

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- 1. Principal District and Sessions Judge, Baramulla
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Baramulla
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Shabnam Manzoor, Advocate

.....for information and necessary action.

I

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:341 0 2021 Rg Dated: 23 03 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Yaqoob

D/O Mohammad Yaqoob Bhat

R/O Nawab Bazaar, Shoragari Mohalla, Tehsil Khas, Distt. Srinagar

vide notification No. 82-1 dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4874-81/R4/1P

Dated: 😕 / 😘 / 🖑

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Yaqoob, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3400/201/Ry Dated 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahbaz Manzoor S/O Manzoor Ahmed R/O H.No.38, Waza Bagh, Hyderpora, Srinagar

vide notification No. 832 dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh Registrar (Adm.)

No: $\frac{4866-73/84/19}{}$ Dated: $\frac{23(03)2.29}{}$

X.

Copy forwarded to the: -

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- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- Mr. Shahbaz Manzoor, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 339 @ 201/18/ Dated: 23 63/2011

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abrar Ul Haq Fazili S/O Faiz Ul Haq Fazili R/O New Colony Noorbagh, near Rahim Complex, Srinagar

vide notification No. 851 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: 4858-65 Regict Dated: 23 63

٤

Copy forwarded to the: -

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- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

7. Mr. Abrar Ul Haq Fazili, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 338 1201 19 Dated: 23 63 24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Rouf War S/O Abdul Gani War

1

R/O Vodhpora, Dar Mohalla, Tehsil Handwara, Distt. Kupwara

vide notification No. 853 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{4850-57}{200}$ Dated: $\frac{23/63/202/}{200}$

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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

Mr. Abdul Rouf War, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 337 9 2021/19 Dated: 23 63 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zeeshan Eilahi S/O Habib Ullah Tantray R/O Dar Ganie Gund, Tral, Pulwama

1

vide notification No. 824 dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh Registrar (Adm.)

No: $\frac{4842 - 4964/19}{2691}$ Dated: $\frac{93}{2}$ 63 2691

Copy forwarded to the: -

- Principal District and Sessions Judge, Pulwama 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- Mr. Zeeshan Eilahi, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 336 of 201 / Dated: 23 (63) 2021

Provisional admission granted under Advocates Act. 1961 in favour of

Ms. Bilgees Jan

٤

D/O Late Gulam Mohi Ud Din Wani

R/O Akad New Colony, Tehsil Mattan and Distt. Anantnag

vide notification No. 11 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm

No: 4834-484/04/19 Dated: 23/03/23/

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- Secretary, Bar Council of India, New Delhi. 2.
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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- Ms. Bilgees Jan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 335 9 201/19 Dated: 23 63/201

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asifa Malik D/O Majid Hussain R/O Village Badhori, Bari-Brahmana, Samba A/P Channi Rama Malik Market, Jammu

×

vide notification No. <u>\$\frac{16-16-2619}{2}\$</u> for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adrn.)∩

No: $\frac{48.26-33/K4/1P}{}$ Dated: $\frac{23/63}{}$ 2.31

Copy forwarded to the: -

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Asifa Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 334 / 2021/19 Dated: 23 03 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Varsha Sohil

D/O Kirpal Singh Sohil

R/O A/36, Lane No.1, Basant Nagar, Janipur, Jammu

vide notification No. 1165 dated 10-c(1-2020) for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm)

No: $\frac{1818 - 25 / 1819 / 12}{1}$ Dated: $\frac{23 + 63}{2} = 21$

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- 2. Secretary, Bar Council of India, New Delhi.
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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Varsha Sohil, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 333 of 2021 184 Dated: 23 63 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeza Majid

X.

D/O Abdul Majid Mir

R/O Bagh-E-Mehtab, Habib Colony, Sector-C, Tehsil Khas, Distt. Srinagar

vide notification No. 1118 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: $\frac{7809-17/89/19}{809-17/89/19}$ Dated: $\frac{23/63/2.27}{809-17/89/19}$

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- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Zeza Majid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 330.0/22/PDated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Varun Kumar

L

S/O Darshan Kumar

R/O House No.820, Janipur Colony, near Ram Leela Ground, Jammu

vide notification No. 1163 dated 10-01-000 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{4862-69/89/17}{19}$ Dated: $\frac{23/63/221}{19}$

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Varun Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{33}{9}$ $\frac{32}{9}$ Dated: $\frac{23}{9}$ $\frac{3}{9}$ $\frac{23}{9}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Singh Dogra

1

S/O Puran Singh Dogra

R/O Khour Jattan, Pallanwala, Tehsil Khour, Distt. Jammu

A/P H.No.165-B, Lane No.8, Greater Jammu Colony near Kunjwani Bye-Pass, Jammu

vide notification No. 1160 dated 10-ol-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) ∧

No: 4794 4861/801/1P Dated: 23/63/2091

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- 2. Secretary, Bar Council of India, New Delhi.
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- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Singh Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3369}{2621}$ Pg Dated: $\frac{23}{63}$ $\frac{63}{2.27}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farid Ahmed Khan S/O Mohd Shabeer Khan R/O Thera Topa,, Tehsil Mendhar, Distt. Poonch

vide notification No. 45 dated 66.04.2017 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{4786-73/124/17}{12091}$ Dated: $\frac{23/63/2691}{12091}$

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2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr. Farid Ahmed Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 32992021/M Dated: 23 | 63 | 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahib Thakur S/O Raj Singh,

R/O Wazir House Kalika Nagar, Kundrarian, Katra, Reasi.

vide notification No. 1735 dated 30-03-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)
No: 4778-85 / 19/11 Dated: 23/63/2021

100

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Reasi 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Sahib Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 327 9 221 My Dated: 23 03 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ali Yatoo S/O Ali Mohammad Yatoo R/O Bandzoo, Arampora, Tehsil & Distt. Pulwama

vide notification No. $\frac{45}{12}$ dated $\frac{13-06-269}{12}$ for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 4762 - 69/184/18 Dated: 23/03/2021

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- President District Bar Association, Pulwama 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Mudasir Ali Yatoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSIONOF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 326e 23/19 Dated: 23/03/263/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sidhant Maini S/O Ashok Kumar Maini R/O Villahge Hari at present Surankote, Poonch

vide notification No. dated 11-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4754-61/69/11 Dated: 23/63/201

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Sidhant Maini, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:325 0/201/P4 Dated: 3 63 63 2001

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shanum Gupta S/O Sanjesh Gupta, R/O H.No.147, Raghu-NathPora, Jammu

vide notification No. 1741 dated 3v-v3-ve19 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) ∖

No: 47/16-53/09/11 Date

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Shanum Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 32.40 / 23/19 Dated: 23 63 23/

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Satya Omar

D/O Abdul Kabir Bhat

R/O Masjid Shareef, Bonpora, Kullar, Anantnag

vide notification No. 1686 dated 30-03-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)∖

No: 4738-45 18911 D

Dated: &

13/03/2021

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Satya Omar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Coancil under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 273 1201/89 Dated: 23 63 2621

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aashia Maryam Jaan D/O Abdul Rashid Mir R/O Hayihama Bungam, Tehsil & Distt.Kupwara

vide notification No. 114 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) ∖

No: 4736 37 /84/11 Dated: 23/03/262/

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Aashia Maryam Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 322 9 2621/89 Dated: 23 03 2621

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Kowsara Jan D/O Gh Mohd Shah R/O Monghama, Tehsil & Distt. Pulwama

¥.

vide notification No. 463 dated 19-69-2619 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{(77)^{2} - \frac{59}{4} \frac{3}{4} \frac{3}{4} \frac{63}{4} \frac{269}{4}$ Dated: $\frac{23}{4} \frac{63}{4} \frac{269}{4}$

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Kowsara Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{391929169}{1000}$ Dated: $\frac{23}{1000}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anuj Mahajan S/O Raj Kumar Gupta R/O H.No.241, Govindpura, Jammu Cantt., District, Jammu

vide notification No. <u>1991</u> dated <u>69~01~2020</u> for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{(1/11-21) \times 9/(1)}{23 \times 3} = 0.3 \times 3/(1)$

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Anuj Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 320 9 201/19 Dated: 23 03 809/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Asif Wani S/O Ab Samad Wani

R/O Sheerbugh, Wani Mohalla, Tehsil Pattan Distt. Baramulla

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{4706 - 13/69/1P}{}$ Dated: $\frac{23/03}{}$ $\frac{2.91}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Asif Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION . OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 319 0 3-21/109 Dated: 23/03/2001

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Ahmad Bhat S/O Rajab Bhat R/O Gund Gult Sheikh, Tehsil Gurez, Distt. Bandipora

vide notification No. 806 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (A@m.)

No: 98-4705/R4/iP Dated: 29/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr. Shabir Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 318 < 1201/19 Dated: 23/63/209/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Wani

S/O Ghulam Mohammad Wani

R/O Bazar-E-Batamaloo, Tesil Khas, Distt. Srinagar

vide notification No. 864 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{9690-97/K9/19}{K9019}$ Dated: $\frac{23|63|291}{291}$

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1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

F,

NOTIFICATION

No: 3/1 1 201/19 Dated: 23/63/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gazia Aijaz Kashani D/O Aijaz Hussain Kashani R/O 142, Lane No.3, Gulberg Colony, Hyderpora, Srinagar

vide notification No. 56 dated 4-66-2017 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 9682 - 39/84/17 Dated: 23/63/9621

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager. Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Ms. Gazia Aijaz Kashani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 316 12021/14 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akshay Kumar

S/O Arun Kumar

R/O Opp. Shitla Bus Stop, Khanpur, Nagarota, Jammu

vide notification No. 100 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 1674-81/184/11 Dated: 23 63 2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Akshay Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3150|30||24}{|30||}$ Dated: $\frac{23|63|262|}{|30||}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rafee Sidiq S/O Mohammad Sidiq Mir R/O Kaka Sathu, Jamlatha, Srinagar

vide notification No. 939 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{41666 + 216412}{1000}$ Dated: $\frac{2303}{1000}$ 2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Rafee Sidig, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 314 of 2021/19 Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tajamul Islam Teeli

S/O Gh Nabi Teeli

R/O Viddy, Srigufawar, Al-Aman Colony, Anantnag

vide notification No. 836 dated 21-69-2619 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{4658-65/R4/LP}{}$ Dated: $\frac{23/03/2021}{}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- Mr. Tajamul Islam Teeli, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3/3 9 2021 Mg Dated: 23/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Iqbal Teeli S/O Ghulam Nabi Teeli R/O Viddy Payeen, Tehsil Srigufwara, Distt. Anantnag

vide notification No. 812 dated 20-09-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 4650-57/Q4/CF Dated: 23/03/221

Conv forwarded to the

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Iqbal Teeli, Advocate

.....for information and necessary action.

Registrar (Adm.)

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 357 0 221/89 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mashood Ahmad Wani S/O Shamsudin Wani R/O Chandian Pajan, Tehsil Devsar, Distt. Kulgam

vide notification No. 949 dated of ole year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5/97-48}{29}$ Dated: $\frac{39/03}{291}$

Copy forwarded to the: --

- 1. Principal District and Sessions Judge, Kulgam
- 2 Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4 President, District Bar Association, Kulgam
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Mashood Ahmad Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 355 422/69 Dated: 29/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nasir Ahmad Khadim D/O Abdul Rehman Khadim R/O Aishmuqam, Peer Mohalla, Tehsil Pahalgam, Anantnag

vide notification No. 364 dated 18-16-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5/25}{32}$ $\frac{32}{32}$ $\frac{94}{11}$ Dated: $\frac{94}{2}$ $\frac{322}{2}$

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2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Nasir Ahmad Khadim, Advocate

.....for information and necessary action.

(Exercising powers of Ban Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{353}{2}$ $\frac{6}{3}$ $\frac{31}{3}$ Dated: $\frac{39}{03}$ $\frac{31}{3}$ $\frac{21}{3}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Rashid

D/O Abdul Rashid Dar

R/O Kander Masjid Habba Kadal, Karfali Mohalla, Srinagar

vide notification No. Still dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5/69-16/\sqrt{39/63/2621}}{\sqrt{29/63/2621}}$ Dated: $\frac{39/63/2621}{\sqrt{29/63/2621}}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&k High Court Bar Association, Srinagar
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Uzma Rashid. Advocate

.....for information and necessary action.

(Exercising powers of Ban Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{9526}{2621}$ Dated: $\frac{99/03/2621}{2621}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tehseena Akhtar D/O Ab Rahim Bhat

R/O Naidkhai, Sonawari, Tehsil Hajin, Distt. Bandipora

vide notification No. 223 dated 21-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: " $\frac{1}{2} \frac{1}{2} \frac{1}{2}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Tehseena Akhtar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 351 8/3021/Rg Dated: 34/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nasir Ahmad Teli, S/O Gh. Mohi Uɗ Đin Teli, R/O Shooru Khansahib, Budgam

vide notification No. 232 dated 6-65-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5093 \cdot 5/00/29/10}{}$ Dated: $\frac{99/03}{}$ $\frac{2091}{}$

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1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr. Nasir Ahmad Teli, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 349 6/221/124	Dated:	2.4	10	3/2021
1		1		

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Hussain Sofi

S/O Gh Hussain Sofi

R/O Rakh Shalina Tingan, Mohalla Hussaini Colony, Tehsil B.K. Pora, Distt. Budgam

vide notification No. 860 dated 18-10-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm)

No: 5077-84/(29/2) Dated: $\frac{29/03/221}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr. Mohd Hussain Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 348 0 201/09 Dated: 29/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tasaduq Suhail Sheikh S/O Ab Majeed Sheikh R/O Cheki Trahpoo, Achabal, Tehsil & Distt. Anantnag

vide notification No. 835 dated 21-69-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5069-15/94/LP}{}$ Dated: $\frac{29/63/24}{}$

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1. Principal District and Sessions Judge, Ananthag

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Tasaduq Suhail Sheikh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Conneil under Section 58 of the Advocates Act, 1961)

EXTENSION

OF PROVISIONAL ENROLLMENT

No: 347 6/201/89 Dated: 24/03/2021

NOTIFICATION

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Kapoor

S/O Sunil Kapoor

R/O Kapoor Residence, Ward No. 4, Adarsh Colony, Udhampur.

vide notification No. 14 31 dated 36-03-06lffor a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm)

No: $\frac{5061-68|Rey|IP|}{24|c3|2-21}$ Dated: $\frac{24|c3|2-21}{2}$

Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Udhampur 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Wing Jammu/ Srinagar for Incharge Chief Librarian, High Court 6. information and also keeping record of the same.
- 7. Mr. Shubam Kapoor, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 34692621/R4 Dated: 34/63/2621

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sohail Ahmed Bhatti S/O Nisar Ahmed Bhatti R/O Dehri Ralyote, Manjakote, Distt. Rajouri A/P W.No.7, Khawaja Market, Rajouri Ten. Manda 40 te.

vide notification No. 943 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registran (Adm.)

No: $\frac{3e53-6e/84/19}{}$ Dated: $\frac{24/03/2e2/}{}$

Principal District and Sessions Judge, Rajouri 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Rajouri 4.

CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.

Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

Mr. Sohail Ahmed Bhatti, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 344 of 2021/19 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Puran Singh S/O Prem Singh

R/O Mari Polytechnical College Road Mari Distt. Reasi

vide notification No. 1787 dated 14-03-20) for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Bejgh Registrar (Adm

No: $\frac{5037-44/84/CP}{}$ Dated: $\frac{24/03/2091}{}$

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1. Principal District and Sessions Judge, Reasi

2. Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Reasi 4.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

Mr. Puran Singh, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 345 9 203 1/89 Dated: 84/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farrukh Mushtaq Sheikh

S/O Mushtaq Ahmad Sheikh

R/O Mohalla Faridya near Masjid Noor, Doda

vide notification No. 684 dated 29 - 12 - 2010 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5045-52/39/17}{2045-52/39/17}$ Dated: $\frac{34/03/3902}{2021}$

Copy forwarded to the: -

Principal District and Sessions Judge, Bhaderwah 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Doda. 4.

- CPC e-Courts High Court of J&K Jammu for uploading on the official 5.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

Mr. Farrukh Mushtaq Sheikh, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No. 3434262081/R4 Dated: 24/03/202/

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sonam

D/O Kuldeep Raj Sharma

R/O Dharam KhooP/O Gharota, Tehsil Bhalwal, Distt. Jammu

vide notification No. 120 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registran (Adm.)

No: $\frac{5029-36/84/CP}{}$ Dated: $\frac{29/03/2021}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Ms. Sonam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3677201)69}{1}$ Dated: $\frac{39/03/2031}{1}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Sahil Parvez Kachroo S/O Parvez Hussain Kachroo R/O Kalash Pora, Babadam, Shamaswari, Srinagar

vide notification No. 845 dated 2c-11-2c19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2221-28/04/11 Dated: 34/03/2001

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr Sahil Parvez Kachroo, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3699221/84}{2}$ Dated: $\frac{29/63/2-21}{2}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Mohd Saleem S/O Mohd Hussain R/O Thera Topa, Mendhar, Poonch A/P Ward No.2, Mohalla Kamsar, City Poonch

vide notification No. 675 dated 19-68-3-614 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3/97-5204/03/10 Dated: 24/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr Mobd Saleem, Advocate

.....for information and necessary action.

(Exercising powers of Bac Cannell under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{240\sqrt{22/32}}{\sqrt{22/32}}$ Dated: $\frac{24/23/323}{\sqrt{22/32}}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Bandna Devi

D/O Rajinder Kumar

R/O Bhella, Tehsil Thalela, Distt. Doda.

A/P Plot No.368, Ward No.60, Dhok Paloura, Jammu

vide notification No. 1110 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LLB Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{345-58}{94}$ $\frac{9403}{3001}$ Dated: $\frac{3403}{3001}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.

2. Secretary. Bar Council of India, New Delhi.

3. Manager. Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Bar Association, Doda.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian. High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Ms Bandaa Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Conneil under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 362 4 201/04 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Sunil Kumar S/O Bhisham Kumar R/O Ward No.1, Salhari Hathal, Sunderbani, Rajouri

vide notification No. 190 dated 1900 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

10000

No: 5/8/-88/64/68 Dated: 34/03/2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr Sunil Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3606}{2021}$ Reg Dated: $\frac{29/63/2021}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Stanzin Chostak S/O Nima Namgial

R/O Youlang, Karsha, Tehsil Zanskar, Distt. Kargil

vide notification No. A dated 14-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Belgh)
Registrar (Adm.)

No: $\frac{5/65 + 2 \left| \mathcal{R}_{4} \right| \mathcal{U}}{\left| \mathcal{R}_{4} \right| \mathcal{U}}$ Dated: $\frac{24/63 \left| 262 \right|}{\left| 262 \right|}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Stanzin Chostak, Advocate

.....for information and necessary action.

Registra∱(Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3749221/R4}{2021}$ Dated: $\frac{29103}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amandeep Kour

D/O Jiwan Singh

R/O Vill.Dablehar, Tehsil R.S. Pura, Distt. Jammu

vide notification No. 1098 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5277-84/R4/LP Dated: 24/03/2021

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- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Amandeep Kour, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 377 9 201 Pg Dated: 24 67 2621

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Advaita Sharma D/O Arun Kumar Sharma R/O H.No.202, behind Electric Station, Parade Road, Jammu

vide notification No. 1005 dated 69-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5301-08/R9/LP Dated: 24/03/22

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1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K, High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Advaita Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{376}{9}$ $\frac{9}{2021}$ $\frac{9}{84}$ Dated: $\frac{94}{93}$ $\frac{9}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Aman Sharma S/O Satpal Sharma R/O Village Hira Chak, Block Marh, P.O Halqua, Jammu

vide notification No. 1099 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adr

No: 5293-530 Ry 1 Dated: 24/63/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K, High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Mr Aman Sharma, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 375 9 2021 M Dated: 24/63/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Alok Singh Chib S/O Jasbir Singh Chib R/O 121, Lower Hathol Poni, P.S. Sunderbani, Rajouri A/P Raipur Domana near NardaniMorh, Ban Talab, Jammu

vide notification No. 998 dated 9-9-200 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5285-92|R4|CP}{}$ Dated: $\frac{24/03/2021}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Alok Singh Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{379}{9}$ $\frac{9209}{9}$ Dated: $\frac{24/63/262}{1}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Roubi Devi D/O Sham Lal R/O Ward No.13, Tehsil Arnia, Distt. Jammu

vide notification No. $\frac{7}{30}$ dated $\frac{9-9-2019}{9}$ for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5317-24/R4/LP}{}$ Dated: $\frac{94/c3/2.21}{}$

Copy forwarded to the:

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K, High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Roubi Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:380 of 221 Ry Dated: 24/03/2031

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Masood

S/O Mohammad Yousuf

R/O Namblabal, Pampore, Kashmir, Distt. Pulwama

vide notification No. 1041 dated <u>69-01-2020</u> for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: $\frac{5325-32}{84(1)}$ Dated: $\frac{24/63}{221}$

- 1. Principal District and Sessions Judge, Pulwama.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mubashir Masood, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3689201/P4 Dated: 24/03201

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Wajid Javaid S/O Javid Ahmad Wani R/o Kaskoot, Tehsil Banihal, Distt. Ramban

vide notification No. 967 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5289-36 R4/EP Dated: 29/03/2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Ramban 4.

CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.

Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

Mr Wajid Javaid, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 366 of 2021 Pg Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Shahid Rashid Bhat S/O Abdul Rashid Bhat R/OAishmuqam, Mir Mohalla, Pahalgam, Anantnag

vide notification No. 945 dated 22-11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5213-2c|R4|LP}{}$ Dated: $\frac{94/c3}{2c24}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr Shahid Rashid Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{38292031}{9}$ Dated: $\frac{29103}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Prabhakar

S/O Faquir Chand

R/O Village Jandrore, Mohalla Chigli Garh, Tehsil Ram Nagar, Distt. Udhampur

vide notification No. 1087 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm,

No: $\frac{5341-48|R4|L|}{R4|L|}$ Dated: $\frac{94|03|221}{2}$

Copy forwarded to the:

1. Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Udhampur. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Mr Prabhakar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 365 of 221/Ry Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Dalvinder Kumar S/O Bachiter Singh R/O Vill. Bhadrore, Tehsil & Distt. Jammu-180002

vide notification No. 103 dated 17-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5205-12|R4|U|}{|R4|U|}$ Dated: $\frac{24|O3|2021}{|S|}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu 2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr Dalvinder Kumar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{383}{9}$ $\frac{9}{2}$ $\frac{2}{3}$ $\frac{3}{9}$ Dated: $\frac{29}{5}$ $\frac{2}{5}$ $\frac{2}{5}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Tabassum Iqball S/O Mohd Iqbal R/O Manoo, Tehsil Gandoh, Distt. Doda A/P Green Valley Enclave, Lower Ghaziabad, Sunjwan, Jammu

vide notification No. 1191 dated 16-61-2620 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5349-56|R4|LP}{}$ Dated: $\frac{24|63|2621}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.

Secretary, Bar Council of India, New Delhi. 2.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Tabassum Iqball, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{363}{9} = \frac{903}{94}$ Dated: $\frac{24}{9} = \frac{9}{9} = \frac{9}{9}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Savneet Kour D/O Surrender Singh R/O NH-1A, Kanispora, Baramulla A/P Greater Kailash, L.No.55-B, Baramulla

B

vide notification No. 1626 dated 05-03-2018 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar(\(Adm

No: $\frac{5/89-96}{2}$ $\frac{29/17}{2}$ Dated: $\frac{29/03}{2}$ $\frac{2}{2}$

1. Principal District and Sessions Judge, Baramulla

Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Baramulla 4.

- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Ms Savneet Kour, Advocate



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 361 of 2021 Py Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Sonia Sasan

冷

D/O Gurbachan Singh

R/O Ward No.17, Mohalla Jarnaly, Poonch City H.No.285 near J&K Board, Poonch

vide notification No. 169 dated 18-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: 5173-80 R4/CP Dated: 24/03/2021

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch 1.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Poonch

- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

Ms Sonia Sasan, Advocate 7.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 359 9 2021 Ry Dated: 24/63 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abilash Magotra, S/O Ram Rattan, R/O Vill. Chak Rakwalan, Udhampur A/P LIG, 69, Phase-I Housing Colony, Udhampur.

vide notification No. 1627 dated 28-03-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm)

No: 5157-64/R4/LP Dated: 24/03/2021

1. Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Udhampur

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.

7. Mr. Abilash Magotra, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{389}{200}$ $\frac{39}{200}$ Dated: $\frac{39}{200}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Anu Kumari D/O Ram Paul R/O Ward No.4, House No.96, R.S. Pura, Jammu

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{53(5-7)/\kappa g/UP}{\sqrt{100}}$ Dated: $\frac{29/03/2021}{\sqrt{100}}$

Copy forwarded to the:

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, Bar Association, High Court of J&K, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Anu Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 358 of 2021/R4 Dated: 24 03 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deep Daler Singh Kulzem S/O Amarjit Singh R/OVillage Thickerian Tehsil R. S. Pura, Distt. Jammu

vide notification No. 1652 dated 29-53-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Registrar (Adm.)

No: 5149-56 Rey/1P Dated: 29/03/221

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- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr. Deep Daler Singh Kulzem, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 356 9 2021/84 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nighat Nazir

B

D/O Nazir Ahmad Malik

R/O yaseen Colony Kanispora, Yaseen Colony, Baramulla

vide notification No. 1058 dated 09-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Registrar (Adm.)

No: 5/33-40 /R4/10 Dated: 24/03/ 2021

Copy forwarded to the: -

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Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Baramulla
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.

7. Ms. Nighat Nazir, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 354 of 2621/19 Dated: 24/03/22

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neelofar Jan D/O Gh Mohd Pala R/O Hardu Madam, Tehsil Tangmarg, Distt. Baramulla

vide notification No. 869 dated 18-16-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm

No: 5/17 - 34/89/19 Dated: 94/03/2021

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Ms. Neelofar Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3819221/94}{201/94}$ Dated: $\frac{24/03}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Gupta D/O Raman Gupta R/O H.No.803, L.No.12, Shakti Nagar, Jammu

À

vide notification No. 1093 dated 10-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5333-40/R4/LP}{}$ Dated: $\frac{24/63/2.21}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K, High Court Bar Association, Jammu.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Pooja Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 386 4 901/19 Dated: 24/03/201

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Oshin Bakshi D/O Bal Raj Bakshi R/O Ward No.3, House No.13, Adarsh Colony, Udhmapur

vide notification No. \(\lambda \) \(\lamb

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{99/03/29}{100}$ Dated: $\frac{99/03/29}{100}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Oshin Bakshi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 249 6 22 / 1/29 Dated: 24/63/223

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Arjun Singh Salaria S/O Ramesh Chander R/O H.No.297, VikramNagar, Rehari Colony, Jammu

vide notification No. 199 dated <u>report and</u> for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5394544/93/10}{2}$ Dated: $\frac{34/63/24}{2}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Arjun Singh Salaria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 284 9 20 1 169 Dated: 29 00 201

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Burhan Gulzar S/O Gulzar Ahmad R/O Kandabal, Rainawari, Tehsil Khanyar, Distt. Srinagar

vide notification No. 1113 dated 01-03-200 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

I William

No: 338/-88/24/19 Dated: 29/63/22/

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Burhan Gulzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{2\pi x}{\sqrt{2\pi}} \frac{2\pi}{\sqrt{2\pi}} \frac{2\pi}{\sqrt{2\pi}}$ Dated: $\frac{2\pi}{\sqrt{2\pi}} \frac{2\pi}{\sqrt{2\pi}} \frac{2\pi}{\sqrt{2\pi}} \frac{2\pi}{\sqrt{2\pi}}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Nadima Akbar D/O Mohd Akbar Sofi R/O Brar, Chinar Colony, Bandipora A/P Police Housing Colony, Qamarwari, Bemina, Srinagar

vide notification No. 134 dated 22-11-2-17 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Xasin Beigh) Registrar (Adm.)

No: $\frac{4,389.96}{100}$ $\frac{96}{6}$ $\frac{69}{6}$ Dated: $\frac{24}{5}$

5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

- CPC e-Courts High Court of J&K Jammu for uploading on the official 5.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

Ms Nadima Akbar, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3900/301/69}{1}$ Dated: $\frac{34/63/203/}{1}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Jaffar Ahmad Khan S/O Mohd Afsar Khan R/O Cheepora Lolab, Pattan Mohalla, Distt.Kupwara

vide notification No. 1022 dated 101-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{57/05-12}{9}$ $\frac{3^{2}9/17}{1}$ Dated:

Copy forwarded to the: -

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1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Jaffar Ahmad Khan, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

k * >:

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 391 1 291 1 Dated: 39 03 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Vickram Sharma S/O Rattan Sharma R/O H.No.536-A, Near Airport Road Satwari, Narwal Pain, Jammu

vide notification No. 165 dated 22 11-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{7,413}{26}\frac{26}{29}\frac{24}{U}$ Dated: $\frac{24/63}{209}\frac{209}{U}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Vickram Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSIONOF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3929}{200}$ $\frac{200}{200}$ Dated: $\frac{200}{200}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Asif Nawaz Banday S/O Mohd Ramzan Banday R/O Bagla, Tehsil Bagla (Bhanath), Distt. Doda

vide notification No. 1116 dated level-2.20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registran (Adm.)

No: $\frac{542/-28/\Omega 4/10}{}$ Dated: $\frac{94/63/263/}{}$

Copy forwarded to the: -

1

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda...
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Asif Nawaz Banday, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 393 9,301 19 Dated: 24/63/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Sonali Sharma D/O Tilak Raj Sharma R/O Vill. Pargwal, P.O Pargwal, P.S Khour, Distt. Jammu

vide notification No. 146 dated 22-11-201 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5499-36/64/1P}{}$ Dated: $\frac{34/63/262/}{}$

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- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K, High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Sonali Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 394 / 301/R4 Dated: 24/03/22/

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sahila Nisar D/O Nisar Ahmad Sangeen R/O Naseemabad, Kanitar, Srinagar

vide notification No. 65 dated 14-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm

No: $\frac{25437 - 44 / 24/17}{}$ Dated: $\frac{24/63 / 2621}{}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K, High Court bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sahila Nisar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{3956}{3956}$ Dated: $\frac{24}{395}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashraf S/O Ghulam Mohd Pandit R/O Uthoora Post Office Pinglana, Distt. Pulwama

vide notification No. 930 dated 22-11-209 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> in and infinity (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{3/115}{2}$, $\frac{52/59/10}{52}$ Dated: $\frac{99/63/269}{2}$

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama. 1.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government-Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Mohd Ashraf, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 346 5 321 69 Dated: 29 63 231

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Deepak Kumar Khokhar S/O Madan Lal R/O Vill. Adlehar, Bishnah, Jammu

vide notification No. 1650 dated 28-63-2619 for a period of one year has been extended iill 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> 70000 (Mohammad Yasin Beigh) Registrar (Adm.)

5453-60/K4/1P Dated: 24/03/2.21

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr Deepak Kumar Khokhar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION

NOTIFIC ATION

No: 397 1201 19 Dated: 24/03/22

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Arwa Nayeem D/O Mian Nayeem Ullah Khan R/O Fateh Kadal, Malik Angan, Srinagar

4

vide notification No. 1011 dated 01-01-000 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{3461-68/634/Lf}{}$ Dated: $\frac{24/63/221}{}$

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K, High Court bar Association, Srinagar.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Arwa Nayeem, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{378 + 391}{69}$ Dated: $\frac{39}{39}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Dheeraj Singh S/O Sampooran Singh R/O H.No.19, Sector-1A, Mohalla Charakan/Thanger Channi Himmat, Jammu

vide notification No. 12 dated 22-11-2 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5969-760911}{2001}$ Dated: $\frac{34/63/2021}{2001}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Dhecraj Singh, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 399 of 221/09 Dated 24/03/22/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Gaurav Arora S/O Tarsem Kumar Arora R/O H.No.77, Sec.A, Vasant Vihar, Talab Tillo, Jammu

vide notification No. \(\ldots \) dated \(\frac{\cdots - \cdots \cdots \cdot\) for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5471-84/29/19}{}$ Dated:

Dated: (24/02/2011)

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7. Mr Gaurav Arora, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 400 0 2021/89 Dated: 24/03/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Garima Sangra

D/O Sunil Sangra

R/O Kootah, Tehsil Hira Nagar, Distt. Jammu

A/P H.No.153, Maheshpura near Medical College, Bakshi Nagar, Jammu

vide notification No. \(\ldots \right) \) dated \(\frac{\cappa - \cappa -

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5485-92/69/19}{}$ Dated: $\frac{24/63/2621}{}$

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Garima Sangra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 40/ 0/3031 Pg Dated: 24/03/203/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmad Khan S/O Ashaq Hussain Khan

R/O Check-I, Wangund, Khan Mohalla, Tehsil Doru, Distt. Anantnag

vide notification No. \(\left[\reft[\reft

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm

No: $\frac{5493-5560/329/6}{}$ Dated: $\frac{34/03/321}{}$

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irshad Ahmad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Sanpreet Singh S/O Tirath Singh R/O H.No.71, Sector No.6, Trikuta Nagar, Jammu

vide notification No. \(\frac{\frac

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sanpreet Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3727 2021 Pl Dated: 24 62 2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Akash Deep Singh

S/O Gandharb Singh Andotra

R/O Ward No.11. Near Ram Mandir, Kathua

A/P T.D.S College of Education, Ward No.9, Old Bus Stand, Kathua

vide notification No. 10^{11} dated 00^{11} dated 00^{11} of one year has been extended till 31:03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{3261-63}{264}$ Dated: $\frac{2463}{2021}$

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- 4. President, District Bar Association, Kathua.
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- 6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
- 7. Mr Akash Deep Singh, Advocate

.....for information and necessary action.

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Providigate admission granted under Admissies Act 4961 in favour of

Mr. Thaish Tip.

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Principal District and Sessions Judge Horama.

Scaretens, Dr. Council of India, May 1984. 2.

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(Exercising powers of Ban Common order Section 35 of the Advertotes Act, 1961)

ENTERSION ENROLLMENT

MODIFICATION

14 (45) (32) 129 Delect: 24/1/26

Provisional admission granted under Advenates Act, 1961 in favour of

Mr. Robat A Sid

S/O L Afridi

R/O II.No.4, Veskanvi Encisue, Sec-7. Febrik Channé Binamet, Jammu

vide notification No. 1080 dated 10 1-20 for a period of one year has been extended 68 30.03.8022 subject to the verification of his/her Certificates/LLS Diagrees from the concerned iniversity and verification of his/her character and antecedents from the OID.

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No: 19/10-95/89/19 Date: 27/3/205/

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1. Principal District and Sessions andge, January.

2. Secretary, Bar Council or India, New Celly.

3. Manager, Government Press, Jammu for publical to line hext issue of Government Gazeita.

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7. Mr. Rehol A Peli, Advocate

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OF PROVISIONAL ENROLLMENT

WONESIS AT LOS

110/401 9/201/189 Dated: 94/5/2017

Provisional admission granted under Advocate. Act, 1961 in favour of

Mr. Saird Ahmad Chorsa

S/O Fateh Mohammad Chonan

R/O Chekpora Wrehgam, District Kupwora

vide notification No. 60 dated 17.6.2619 for a period of one year has been extended 31 36.03.1922 subject to the verification of his/her Certificates/LLB Degress from the concerned University and verification of his/her character and antecadants from the Citi.

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No: 3980-87/89/18 Desse. 39/5/80/1

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Mr. Sejad Chessen Cheman, Advocate 7.

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HOME CHILD

No: 450 9 302 34 Datadio 24/5/2021

Provisional edimission granted under Advecates 4.5t, 1981 in favour of

Ms. Fazila igoal

D/O Mohd Johal Jan

R/O Jana Bohall : Tebri & District Shocian

vide notification No. 1596 dated 10.8.2.6. for a period of one year has been extended All 34.03.2022 subject to he restification of his/her Certificates/LLB Esgress from the concerned University and verification of his/her character and antecedents from the GEL

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Principal District and Sessions Judge, Shoplan 1.

Secretary, Nar Council of India, New Deth. 2.

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President, District Sar Association, Shope O.

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Incharge Onlef Libradan, High Dourt Wind Jammu/Srinagar for 6. inferioration and also keaping record of the seven

Ris. Temple Settle L. Advocate ĩ.

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read Yasin Beigh)

(Exercising powers of Bur Conneil under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 449 9 200/19 Dated: 24/3/221

Provisional admission granted under Advocates Act. 1961 in favour of

Ms. Rutha Khan

D/O Mohd Ashrof Khan

R/O P.C. Depot Damarwari, Opp. Salsabeel School. Stinagar

vide notification No. 1077 dated 10-1-2020 to: a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.5 Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewel / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> in BAINLY (Mohammad Yasin Baigh)

No: 5956-63/84/LP Dated: 24/3/2027

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CPC e-Courts High Court of J&K Jammu for repleading on the official 5. website.

Incharge Chief Librarian, high Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

Ms. Ratha Khan, Advocate 7.

.... for information and necessary artion.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION PROVISIONAL ENROLLMENT

NOTIFICATION

No: 448 9 2021/Ry Dated: 874/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Monisa Ashraf

D/O Mohd Ashraf Dar

R/O Seefan Khanabal, Anantnag

vide notification No. 1042 dated 9-1-20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LLB Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional floance/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> Cohemniad Yasin Beigh) Pagistrar (Adm.)

No: 5948-33/Re/LP Dated: 24/3/2021

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President, District Bar Association, Ananthag. 5.

CPC e-Courts High Court of J&K Jammu for valoading on the official

Incharge Chief Librarian High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same. 7.

Ms. Monisa Ashraf, Advocate

.....for information and necessary action.

Replatrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 447 9 221/Rg Dated: 24/3/221

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nusrat Jan

D/O Farooq Ah Ganai

R/O Kadlabal, Hamdaniya Masjid, Pampore, Pubwama

vide notification No. 720 dated 19.9.19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LLB Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3990-47/84/1P Dated: 94/3/2031

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6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nusrat Jan, Advocate

.....for information and necessary action

Esgistrar (Adml.) 19 -5

(Exercising powers of that Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 946 92021/19 Dated: 29/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avekpal Singh S/O Charanjeet Singh R/O Manjana Kahnka, Nowshera, Rajouri A/P Plot No.101, Shopping Centre Bakshi Nagar, Jammu

vide notification No. <u>BSY</u> dated <u>IB. IB. I9</u> for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh)
Registrar (Adm.)√

No: 5932-39 | Ref LP Dated: $\frac{94/3/2021}{}$

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6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Avekpal Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Securia 38 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 445 of 2021/19 Dated: 44/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adil Malik S/O Nazir Ahmad R/O H.No.514, New Plot, Jammu

vide notification No. 1655 dated 29.3.19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 3924-31/R4/LP Dated: 24/3/2021

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- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adil Malik, Advocate

.....for information and necessary action.

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Ms. Raffa Minustra	Ms.	\mathbf{R} n \mathbb{G} n	Prince.	8800
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1. Principal Cardot and Sessions Judge. Barardain

Secretary, Gar Connot of India New Delby 2.

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President Matrix San Association, Bares He. 4.

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SUCCENSION PROPERTY ENROLLMENT

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Provisional Admission granted under Advicates Act, 1961 in favour of

Ms. Niya Sudees WO Ninhê bade a Permada RWO Misgo Perma, Telsh Boniyan, Oida Ba zamî a
vide aptification has <u>included</u> dated <u>Annothing</u> for a certod of one year has
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1. Principal District and Sessions Judge, Boliember.

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Manager, Covernment Fress, Jamour for publication in the next issue of Government Bazotte.

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5. CPC 3-Course High Court of J&K Pamers for imboading on the official website.

6. Incharge schlef Florarian, High Comit With Jammu/Srinagar for Information and bise kepping race. Inf the same.

7. Mis. A Mara Conference Advocates

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Registrar (Adm.)

channad Yasin Beigh)

HEGH COURT OF FAMILIE AND HASSIMIR AT JAMMU

(Exercising provens of the Council under Section 13 of the Advocates Act, 1961)



NOTIFICATION

Mol William Fraged: War Inches	No:	April 1 march	Ersted: 1/1/2	* 3
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Provisional admission granted under Advocates Act, 1961 in favour of

	Mr. Zahid Hassan 8/O Gelam Cassan Bhat R/O Madipera. Chopers, Vehill Budgam, Dista Budgam
١	vide notification No <u>Fig. 1</u> dated <u>Notes were</u> for a period of one year has
ļ	peen extended till 31.93,2922 subject to the verification of his/he
(Dertificates/LL.B Degress from the concerned University and verification o
}	nis/her character and antecedents from the CID.

The renewal / extension of provisional Response/envollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

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		(Nohemmad Yasin Beigh)
	<i>j</i>	Registrar (Adm.)
No:	the exist of	Dated: 19-19-19-19-19-19-19-19-19-19-19-19-19-1

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- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jemmu for publication in the next issue of Government clazetto.
- 4. President, District Bar Association, Budgan-
- 5. CPC e-Courts High Court of J&K Janimu for uppading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the some.
- 7. Air. Zabid Hessan, Advocate
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> EXTENSION TELEVISIONAL ENROLLMENT experience of the second secon

No 14/ 263/69 Deled: 4/3/2021

Provisional admission granted - der Advoorten Act, 1961 in favour of

Ms. Nabeela Hissa

U/O Shothin hossan Abovek

N/O Norther Sukind, Vicear Negh. I that Sid Cab. Distt. Srinagar

vide notification No. Self __doled <u>Delegation</u> period of one year has been putantised till Artifation2 appledt to the verification of his/her Cartificances 1.3 Degrees from the concerted its inversity and verification of his/her character and amobedents from the CID.

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Registrar (Adm.) Mo: 5892-04/89-04 Date: 021/3/322

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NOTIFICATION

40:26:27:39/46 Dates: 26/3/85:4

Provisional admission granted unlier Advacates Act, 1961 in favour of

Mrs. Nighter Sam Jones

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R/O Kalahan berasi Nordinar Mina Hennada

A/P & No.341, heeton & forten hagen James

vide notification Fo. 10.4 dated <u>Service Africa</u> a period of one year has been extended till 81.83.2022 subject to the verification of his/her Certificates/LLDs Degrees from the concerned between and verification of his/her character and antecedents from the CEC.

The least of opension of provisional licence/enrollment must be sought be are the date of expire unless the absorble/final enrollment as an Advocata is ordered from pafore.

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Provinced Comission granted under Advocation Act, 1961 in favour of

Mr. Asolitibusa'n Dar

S/O Ab Rehear Degr

R/O Sandor Del Loi Piesagam, Tebsii Shangus, Distr. Anaofuag

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vide notification Mo. 11151 | dated 10 701-36 Julier a period of one year has been extended 10 0103,2022 subject to the rerification of his/her Certificates/L1.8 Progress from the concerned Julyansky and verification of his/her character and antacedents from the CIII

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No: 5-46 /79 // Oass: 20/1/2007

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5. OPO #-Dours Bligh Court of IAK Feature in the Islanding on the official website.

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HEGHT OF BY CHAIN MANY ARE KASSIVIR AT JAMMU private training managers of Hampile and the effective training of the Advocates Act. 1961)

OF PROVISIONAL ENROLLMENT

MODIFICATION

No. 22 1 6 1/4 Dated: 29/4 3

Provisional admission granted under Advensies Act. 1961 in favour of

Mr. Hann Syder Khawaja 8/O Shabir Alima Shibawaja R/O 486, Sector-II. Handaniya Colony Benina. Balgani
vide notification is a <u>little dated if the later</u> for a period of one year has
been extended till 31.03.2022 subject to the verification of his/her
Certificates/LLB Figgress from the concerned University and verification of
his/her character and antecedents from the CID.

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- Tity Mann Heder Khawais, Advocate 7.

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(Exercising powers of Bar Council ander Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 437 9 3 4 9 Dated: 39/3/3/3

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Eklayya Sharma

S/O Rajeev Sharma

R/O Village Jhullas, Tebsil Haveli, District Poonch

A/P Lane No.2. Survayaasbi Nagar, Lower Roop Nagar, Muthi, Jammu

vide notification No. 10011 dated 00-00-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LLB Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renawal / extension of provisional license/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm,)

No: 58/8-14/14/10 Dated: 24/3/202/

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- 7. Mr. Ekim va Sharma. Advocate ... for information and necessary action.

(Exercising powers of Bar Council under Section Wof the Advocates Act, 1961)

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 4365 27/89 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Maha Majeed

D/O Abdul Majord Rather

R/O Shorgori Moballa, Newa Bazar, Srinagar

vide notification No. 1069 dated 10-01-200 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

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Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

Ms. Maha Majeed, Advocate 7.

.....for information and necessary action.

(Exercising powers of Ban Council under North 25 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 435 4321/19 Dated: 34/4/2011

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Sharma D/O Vijay Sharma R/O Opp. Govt. MXD Hr. Sec. School Purkhoo Camp Domana, Jammu
vide notification No. 1010 dated 10-1-20 for a period of one year has
been extended till 31.03.2022 subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Wohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5874-57/69/19}{}$ Dated: $\frac{37/3/327}{}$

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7. Ms. Priva Sharma, Advocate

......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 434 9 2021 189 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yassin Rashid Zarger S/O Abdul Rashid

R/O Satellite Colony, Firoz Lane, Bathindi, Jammu

vide notification No. 1732 dated 30.3.2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beith)
Registrar (Adm.)

No: 5836-43/84/LP Dated: $\frac{24/3}{269}$

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- 7. Mr. Yassin Rashid Zarger, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 433 of 2021/129 Dated: 29/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Meenu Lamba D/O Ashok Lamba R/O H.No.79/3, Adarsh Nagar, Bantalab, Jammu

vide notification No. 1721 dated $17 \cdot 3 \cdot 2020$ for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5828-35/89/10}{}$ Dated: $\frac{99/3/269/}{}$

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- 7. Ms Meenu Lamba, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 312 0f-201/20Dated: 20-03-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Subha Zutshi D/O Sanjay Zutshi

R/O Housing Colony, Pocket 5, Sec.2, Flat D-3, Channi Himmat, Jammu

vide notification No. 1341 dated 20.2-20 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 4413-19 RGLP Dated: 20-03-207

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Subha Zutshi, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

> EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 432 of 2021/89 Dated: 94/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Muddassar

S/O Mushtaq Ahmed

R/O H.No.20, Phase-Ist, Housing Colony, Tehsil & Distt. Udhampur

vide notification No. 1626 dated 12-03-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5820-27}{4}$ Per Dated: $\frac{94/3}{2024}$

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6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Muddassar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 431 0/ 2021/84 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rachana Dogra

D/O Manohar Lal

1

R/O Ward No.2, House No.19 near M.C. Office Tehsil Bari Brahmana, Distt. Samba

vide notification No. 1729 dated 17-03-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 5812-19 19 1 Dated: 24/3/2021

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rachana Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{4300}{300}$ Dated: $\frac{94/3/2.21}{200}$

Provisional admission granted under Advocates Act. 1961 in favour of

Mr. Karan Kapoor S/O Kanwarjit Kapoor R/O 30-A Bakshi Nagar, Jammu

vide notification No. 1264 dated 67-12-2017 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5804-11/84/10}{}$ Dated: $\frac{94/8}{}$ 2.34

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7. Mr. Karan Kapoor, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 429 of 23/Ry Dated: 24/3/203/

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tariq Ahmad Mir S/O Ab Rahim Mir R/O Bagbal, K.B. Pora, D.H. Pora, Kulgam

vide notification No. 847 dated 17-08-2017 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5796-5803/89/LP}{}$ Dated: $\frac{94/3/29}{}$

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Mr. Tariq Ahmad Mir, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 428 9 231 Rg Dated: 24/3/2091

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Sharma

S/O Ashok Kumar Sharma

R/O Village Gadwal, tehsil Vijay Nagar, Distt. Samba

vide notification No. 1380 dated 30-03-2015 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5788-95}{8}$ Pyll Dated: $\frac{94}{3}$

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rahul Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

EXTENSION

OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 427 of 201/19 Dated: 94/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vijay Kumar S/O Sukh Dev Dutt

R/O Vill. Kah Tehsil Meramandiran Old Akhnoor, Ward No.7, Jammu

vide notification No. 882 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

No: 5780-87/R4/LP

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vijay Kumar, Advocate

.....for information and necessary action.

Regisfrar (Adm()

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{4269201/89}{2001/89}$ Dated: $\frac{34/3/209/}{2001}$

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Kumar Kaith S/O Mohan Lal Kaith R/O 263 Colonel Colony Talab Tillo Bohri, Jammu

vide notification No. 1020 dated 00-01-2020 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registran (Adm.)

No: $\frac{5772 - 79/R9/LP}{}$ Dated: $\frac{94/3}{}$ Dated:

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7. Mr. Abhishek Kumar Kaith, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 425 of 2021/R4 Dated: 2.4/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Paul Sharma S/O Krishan Paul Sharma R/O H.No.8, Ward No.3, Katra (V.D) Reasi

vide notification No. 8)5 dated 6/-03-20/3 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5764-71/R4/LP Dated: 24/3

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7. Mr. Rohit Paul Sharma, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 424 of 2021/Pg Dated: 94/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Singh Bijyal S/O Ram Raj Bijyal R/O Village Ganika, Thesil Bhagwa, Distt. Doda

vide notification No. 770 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 5756-63/84/LP E

Dated: 3/3/2021

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- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anil Singh Bijyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 422 of 303/129 Dated: 34/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sudershan Sharma S/O Faishon Chand Sharma R/O Village Gadethar, Tehsil Gundana, Distt. Doda A/P H.No.77, Sec-B2, Lane 4 La ami Juram Bantales Jammu
vide notification No. 1181 dated 10-01-2020 for a period of one year has
been extended till 31.03.2022 subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 574c-47/R4/LP Dated: 94/3/2021

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- 4. President, District Bar Association, Doda Bhaderwah.
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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sudershan Sharma, Advocate

.....for information and necessary action.

Registrar (Adm.)

Dislog

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{\sqrt{23} + \frac{2021}{P_0}}{\sqrt{2021}}$ Dated: $\frac{2.9/3}{\sqrt{2021}}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabasum Ara D/O Ab Majid Sheikh R/O Munipapy, Budgam

vide notification No. 1183 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5748-55/P4/LP

Dated

24 3 2021

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- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabasum Ara, Advocate

.....for information and necessary action.

Registra<u>r (</u>Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 421 of 2021/Rg Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ambica Sambial D/O Vinod Singh Sambial R/O H.No.76/A, Lane No.6, New Plot, Jammu

vide notification No. $| co^{4} |$ dated $o^{9}-ol-2o2o$ for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5732-39/R4/LP}{}$ Dated: $\frac{94/3}{}$

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2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
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- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Ms. Ambica Sambial, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 420 of 2021/Rg Dated: 29/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sushil Sharma S/O Yash Paul Sharma R/O V.P.O Ranjan, Tehsil Bhalwal, Distt. Jammu

vide notification No. 878 dated 18-10-2019 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 5724-31 /029/2P

Dated:

24/3/2021

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- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sushil Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 419 9 2021/19 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Rashid

S/O Abdul Rashid Sofi

R/O Nalband Pora, Safa Kadal, Srinagar

A/P Elahi Bagh, Rangpora, Devipora, Al-Haya Lane, Srinagar

vide notification No. 771 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm

No: 5716-23|Rey/LP| Dated: 94/3|2e21

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi. 2.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Mr. Aaqib Rashid, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 418 of 302/104 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Fiza Mehrai D/O Mehrai Ud Din R/O Parray Pora, Mohalla Habib Colony, Srinagar

vide notification No. 782 dated 19-09-2e19 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)
2021

No: $\frac{5708-15/R4/LP}{}$ Dated: $\frac{34/3/2021}{}$

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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Ms. Fiza Mehraj, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 4/7 9/2021/Ply Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Isbah Qureshi

D/O Farooq Ahmad Qureshi

R/O H.No.E4, Abau Bakar Colony, Bemina, Srinagar

vide notification No. 789 dated 19-09-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5700-07|94|10}{|94|10}$ Dated: $\frac{24/3}{2021}$

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- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Isbah Oureshi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{9/6}{2} = \frac{9}{2} = \frac{9}{2}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Sumira Imtiyaz D/O Imtiyaz Ahmad Malik R/O Malikpora, Pulwama

vide notification No. 68 dated 17-06-2019 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5692-99/R4/LP}{}$ Dated: $\frac{29/3/2021}{}$

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2. Secretary, Bar Council of India, New Delhi.

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4. President, District Bar Association, Pulwama.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Sumira Imtiyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 415 9 201 MDated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faheem Wani

S/O Ishtiyaq Ahmed Wani,

R/O H.No.192, Nursing Garh, Srinagar

A/P H.No.103, Allah Villa, Jehangir Colony, Baghat-E-Barzulla, Srinagar

vide notification No. 129 dated 17-66-2619 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

1/R4/11 24/3/204

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- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Faheem Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 414 of 2021/19 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vikky Jan

D/O Mohammad Amin Thoker

R/O Sopat Tanpora, Thoker Mohalla, Tehsil Devsar, Distt. Kulgam

vide notification No. 1169 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm

No: 5676-83/R4/LP Dated: $\frac{94/3}{9621}$

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vikky Jan, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 413 of 221/RyDated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahjahan, Sikander S/O Sikander Azam R/O Dharana, Tehsil Mendhar, Distt. Poonch A/P H.No.10, Regal Lane, Bathindi, Jammu

vide notification No. 1130 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh) Registrar (Adm.)

No: $\frac{5668-75/K4/LP}{\text{Dated}}$: $\frac{24/3}{2021}$

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- CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Mr. Shahjahan, Sikander, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 412 of 201/19 Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vishali Rajput D/O Parshotam Singh R/O H.No.66, Ward No.6, VPO Akalpur, Jammu

vide notification No. 1161 dated 10-01-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Bejgh)
Registrar (Adm.)

No: 5660-67/RY/LP

Dated: 💆

24/3/2021

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vishali Rajput, Advocate



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

> **EXTENSION** OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: $\frac{9/19 + 2021/69}{4}$ Dated: $\frac{29/3}{2021}$

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Kaysar Jan D/O Gh. Rasool Dar R/O Arigam, Rajpora, Pulwama

vide notification No. 1611 dated 11-03-2020 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

> (Mohammad Yasin Beigh)
> Registrar (Adm Registrar (Adm

No: $\frac{5652-59|R9|4}{|C|}$ Dated: $\frac{94}{3}|\frac{3}{262}|$

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President, District Bar Association, Pulwama. 4.

CPC e-Courts High Court of J&K Jammu for uploading on the official 5. website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms Kaysar Jan, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 4090/201/19/Dated: 24/3/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaheer Kamlak S/O Mohd Maqbool

R/O Kamlak General Store behind Police Lines, Ward No.4, Rajouri

vide notification No. 806 dated 16-11-2011 for a period of one year has been extended till **31.03.2022** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: $\frac{5636-43|R4|LP}{Dated}$: Dated: $\frac{24|3|2024}{Dated}$

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zaheer Kamlak, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU (Exercising powers of Bet Council under Section 58 of the Advocates Act, 1961)



MOTIFICATION

No: 403 of 2021/C4Dated: 024/ 2/2021

Provisional admission granted under Acvocates Act. 1961 in favour of

Mr Amit Thakur

S/O Tilak Rai Thakur

R/O Sounder Lohrana, Tehsii Dachhan, Distt. Kisatwar

A/P Lane No.4, Vasuki Vihar near Vasuki Nag Tempic Ban Talab, Jammu

vide notification No. 996 dated 09-61-2620 for a period of one year has been extended till 31.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/orrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Pagiolicar (Adm.)

No: 5588-95/04/11 Dated: 34/3/2021

Copy forwarded to the: -

Principal District and Sessions Judge, Kishtwar

2. Secretary, Bar Council of India, New Delia.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President District Bar Association, Kishtwar.

5. CPC e-Courts High Court of J&K Jammou for ploading on the official website.

6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr Amit Thakur, Advocate

.....for information and necessary action

Register (Adm.) 76/0/2

(Exceeding powers of Bur Council under Section 58 of the Advocates Act, 1961)

OF PROVISIONAL ENROLLMENT

NOTIFICATION

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Mehak Sharma

D/O Heman Chander

R/O H.No.164/Sec.4, Nanak Nagar, Jammu

vide notification No. 1635 dated 12-03-2020 for a period of one year has been extended fill \$1.03.2022 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5580-87/89/LP Dated: 34/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

CPC s-Courts High Court of J&K Jammu for uploading on the official \mathcal{J}_{\bullet} website.

Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms Mebak Sharma. Advocate

HIGE COURT OF LAMBER FOR KASHING AT JAMMU

(Elipseising powers of Sat Council under Section 58 to No. 1 vocates Act, 1961)



MOTIFICATION

No: 404 01 501 19 Dated: 20131-201

Provisional admission granted under Advocator (45), 1961 in favour of

Mr. Sushii Kumar

S/O Bodh Ral

R/O Vill. Bhoper P/O Josefan, Tehsil Khopp. Dist. Januar

A/P Vill. Gurbe Kerau Barnai P/O Bas Pair I Loce Me.7, M.No.81, Januau

vide notification No. 1159 dated <u>in -01-2025</u> in a period of one year has been extended till 31,03,2022 subject to be periodication of his/her Certificates/LLS Degraes from the concerned to existly and verification of his/her character and antecedents from the CID.

No: 5596 - Stockliff Dated: 29/3/201/
Copy forwarded to final -

1. Principal District and Sessions Judge, Jamas.

Secretary Bar Council of India, New Dath.

3. Manager, Bovernment Press, Jammu for both ration in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Tell Gold

5. CPC e-Courts High Court of J&K January Completeling on the official website.

6. Incharge Onlef Librarian, High Court No. 9 Jammu/Srinagar for information and also keeping record of Popularian

7. Min Nacht Kamer, Advocate

... I for information and necessary action.

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(Exercisin powers of the course trades Decision (2 of the cates Act. 1961)

SIGN OF PROVE OF DENROLLMENT

MOTIFICATIO

Provisional admission granted under Advocates Act. -961 in favour of

Ms Suchbi Kobb

D/O Vinod Kalyh

R/O H.No. S. Opp. West. High School, Gorsh Jordania, Ban Talab, Jamms

vide notification No. 1100 sated 10-51-262s for a period of one year has been extended till 31.03.2022 subject to the randication of his/her Certificates/LLB Degrees from the concerned University and verification of his/her character and antocedants from the CID.

The renewal / extension of provisional foed referriffment must be sought before the date of orders unless the classic referrificant as an Advocate is ordered there before.

No: 364-1 104/01 Water: 24/3) 2021

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2 Scorets // Est Council of India, New Delhi.

3. Managar Geremment Press, Jammu for priblination in he askt issue of Government Gazette.

4. President JAN High Court Bar Association, James 1.

5. OPC a-Comba High Court of J&K Jamma for us seeing on the official websits

6. Inchard: Chief Librarian High Chien Wing Jens d/Stineger for information and also reach girecord of the senter

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SYSTEM SIGN ENROLLMENT

Provisions indmission granted units. Admission section 601 in favour of

Mr. Alah Kains

S/O Fradriche Filipa

R/O Sugam. Televi Kalkamaka, Disal, Awarma

AP H.Mo. La. San- J. Dan et John Hagen Bernan

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No: 9/ 3-22/100/12 Decent of 10/201

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2 Secretary, from Council or India, Men Delkill

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Yasin Baigh)